NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 08/01/2018 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER

PETITION NUMBER

: CP/652/(IB)/CB/2017

NAME OF THE PETITIONER(S)

: BIZERBA INDIA PVT LTD

NAME OF THE RESPONDENT(S)

: CISSIL RETAIL MANAGEMENT PVT LTD

UNDER SECTION

: 9 RULE 6

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

A. CELINE

INDIALAWUP

Chennai

Coursel for Petitioner A. M.

ORDER

Counsel for petitioner/operational creditor present and stated that they could not send notice to the respondent by way of paper publication as directed vide order dated 22.12.2017. She prayed for time to send notice to the respondent. Counsel for petitioner is directed to send notice to the respondent by way of paper publication and file an affidavit in proof of the delivery of notice by the next date of hearing. Put up on 19.01.2018.

(S VIJAYARAGHAVAN) Member (Technical)

-solr (K ANANTHA PADMANABHA SWAMY) Member(Judicial)

bc